

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 327/2017 in C.P. (I.B) No. 53/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017**

Name of the Company:

ABG shipyard Ltd.
(Through IRP Sundares Bhat)
V/s.
ICICI Bank Ltd. & Ors.

Section of the Companies Act:

Section 96(1) of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MAULIK NANAVATI	ADVOCATE	NANAVATI & CO, Adv. (IRP)	
2.		<u>ORDER</u>		

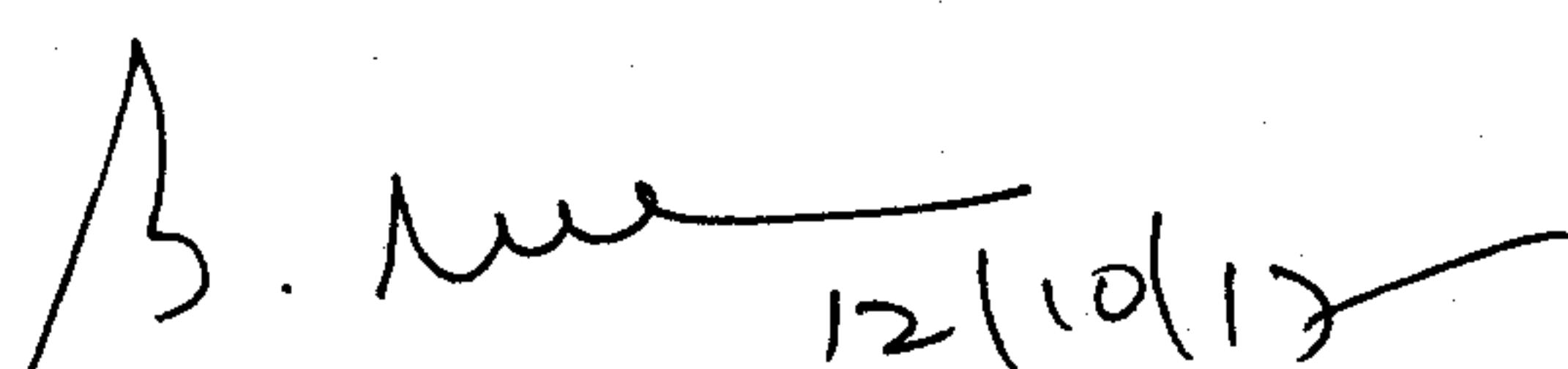
Learned Advocate Mr. Maulik Nanavati i/b Nanavati Associates present for Applicant (IRP). None present for Respondent in IA 328/2017.

Heard arguments of Learned Counsel for applicant.

Application is admitted.

Applicant is directed to issue notice to Regional Director and ROC to appear in person or through professional and state their objections, if any, on or before 25.10.2017.

List the matter on 25.10.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 12th day of October, 2017.